

Shri Goray: What is the definition of political sufferers?

Shri Datar: Political sufferer is one who took part in the movement for the freedom of the country.

Dr. Ram Subhag Singh: The hon. Minister has said that Government are considering all aspects of the matter relating to political sufferers. May I know whether they are contemplating to give relief to the dependents of such sufferers who will die in the meantime?

Mr. Speaker: And who have already died?

Shri Datar: Government are considering to what extent it is possible under the law to grant relief to the dependents of the sufferers. So far as political sufferers themselves are concerned, the matter is easy. But there are certain constitutional questions which have to be considered.

Shri Goray: Does this definition include those people who had taken part in the struggle in Goa?

Shri Raghunath Singh: Sure.

Shri Datar: That is a different question, but that case also will be considered.

Shri Tangamani: May I know whether this scheme for political sufferers, which is being adopted in Delhi, is being communicated to the State Governments also for adoption?

Shri Datar: So far as the other States are concerned, it is entirely for them to take such action as they consider proper. Delhi is a Territory and, therefore, we are directly seized of this question

Shri Ranga: May I know whether Government are taking into consideration the inadvisability of granting any such relief or assistance to those people who have already got good enough property or who are placed in good enough jobs?

Shri Datar: The hon. Member's suggestion is perfectly right. Now we are giving grants to those political

sufferers who are in indigent circumstances.

Shri B. K. Gaikwad: May I know whether the persons who have suffered in the movement for the removal of untouchability will be included in the category of political sufferers?

Shri Datar: That is not a movement for the attainment of freedom.

Shri Radha Raman: Is it a fact that various States in India have taken good care of their political sufferers, whereas in Delhi there is no such scheme so far? If so, will the Central Government look into it and bring it in line with the position obtaining in the adjoining States?

Shri Datar: There are some States that have made provision for grant of land or some assistance to political sufferers. So far as the Delhi Administration is concerned, Government are considering to what extent they should be helped. That was the reason why I pointed out that loans and other facilities were being given to them.

Shri R. Ramanathan Chettiar: May I know whether there is a proposal before the Central Government to have a uniform policy in order to extend it to other States?

Shri Datar: It may not be necessary for us to have a uniform policy.

श्री विमूक्ति मिश्र : जो राजनीतिक पीड़ित अपने शरीर से कुछ करने लायक नहीं हैं, क्या सरकार उन को पेन्शन देने की बात सोच रही है ?

श्री दातार : पेन्शन देने की बात बहुत मुश्किल है ।

Publication of 'Who is Who' in Indian Literature

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*1447. { Shri Wodeyar:
Shri Vasudevan Nair:
Shri Kunhan:
Shri E. Narayanasamy:

Will the Minister of Education and Scientific Research be pleased to state the progress made so far regarding

the compilation and publication of 'Who is Who' in Indian literature?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): A statement is laid on the Table of the Lok Sabha. [See Appendix IV, annexure No. 38.]

Shri Wedeyar: What is the procedure adopted by the Sahitya Akademi to compile literature about writers—will a few selected authors be approached or the writers themselves will have to write to the Sahitya Akademi?

Dr. K. L. Shrimall: The procedure that is adopted by the Sahitya Akademi is to contact all Indian writers in Indian languages as well as English. They are requested to fill in the printed forms. These are checked by the Advisory Boards in various languages, and they make final selection.

Shri R. Narayanasamy: I want to know whether they have advertised in newspapers sufficiently in getting to know about intellectuals and writers who are unknown in some places.

Dr. K. L. Shrimall: I do not have that information, whether this was advertised. But I expect the Sahitya Akademi has taken adequate steps to see that all the writers are informed.

Shri Ranga: Will Government at least issue a Press Note instead of depending on the Sahitya Akademi taking some steps that they wish to?

Dr. K. L. Shrimall: The Sahitya Akademi is an autonomous body and I would communicate that suggestion to the Sahitya Akademi.

Shri R. Narayanasamy: I want to know how they are collecting the sketches of the scholars and learned persons living in the remote places.

Dr. K. L. Shrimall: The Sahitya Akademi contacts these writers in various languages, whether they are remote or near. I think it is their function to do it.

Shri Tangamani: May I know whether the Sahitya Akademi receives

these forms from the individuals or through various recognised organisations, because I find 3,400 forms have been received?

Dr. K. L. Shrimall: From the individuals.

श्री मदन मॉर्तल : यह जो "कौन है कौन" नामक पुस्तक तैयार की जा रही है, इसमें जो साहित्यकार लोग इस समय जीवित हैं या जो १२ मार्च, १९५४ को जीवित थे उनका परिचय दिया जा रहा है। मैं जानना चाहता हूँ कि यह जो खास तिथि १२ मार्च, १९५४ की निर्धारित की गई है, यह किस आधार पर निश्चित की गई है ?

डा० का० ला० श्रीमाली : यह तो साफ जाहिर है कि १९५४ के बाद यह पता लगाना बड़ा मुश्किल था कि आया वे जीवित हैं या नहीं। इसलिए १९५४ तक जो जीवित थे या जो जीवित हैं उनकी नामावलि बनाई गई है। कोई तारीख तो निश्चित करनी ही थी और सब से अधिक सुविधा इसी में थी कि १९५४ तक के जो नाम हैं वे ही इसमें लिए जायें।

Shri R. Narayanasamy: Who is the Editor-in-Chief of this 'Who is Who'?

Dr. K. L. Shrimall: The Sahitya Akademi itself edits it.

Mr. Speaker: The hon. Member wants to know who is the Editor-in-Chief.

Dr. K. L. Shrimall: Formerly, there was a proposal that it should be edited by Shri R. R. Telkikar of Bombay; but, later on the Sahitya Akademi decided that they would edit it in consultation with their Advisory Board.

Administrative Tribunals

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*1448. { **Shri Shivnanjappa:**
Dr. Ram Subhag Singh:

Will the Minister of Law be pleased to state:

(a) whether it is a fact that Government have under consideration a